

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No.21
IA Nos.937/2020, 958/2020 and 938/2020
In
CP(IB) No.254/Chd/Hry/2019
(admitted)
Under Section 9 & 60(5), IBC 2016**

In the matter of:-

Abhimanyu Jaiswal	...Petitioner-Financial Creditor
Vs.	
SPG Global Distribution Pvt. Ltd.	...Respondent-Corporate Debtor.

Present:

Mr. Ashish Pathak, Advocate for the Resolution Professional.
Mr. Vijay Kumar, Resolution Professional in person.
Mr. GS Sarin, PCS for respondent in IA No.938/2020.
Mr. FS Dhiman, Advocate for respondent in IA No.937/2020.

IA No.958/2020 and IA No.937/2020

Despite the last opportunity given to the respondent for filing a reply in IA No.958/2020, no reply has been filed so far. Even today none has appeared on the behalf of respondent. It seems that he is not interested in filing the reply and his right for filing reply is forfeited and respondent in IA No.958/2020 is proceeded against ex parte. It has been stated by learned counsel for the respondent in IA No.937/2020 that he does not want to file reply and requested for filing the short written submissions. Let the same be filed within one week. The learned counsel for the resolution professional is directed to submit a note giving the calculations on the basis of which the claim has been made by the RP with detail calculations,

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reference to the meetings of the CoC in which this fee has been ratified by the CoC within one week.

Heard the learned counsel for the parties. Order Reserved.

IA No.938/2020

The reply has already been filed by the learned counsel for the respondent. It is stated by the learned counsel for the RP present that the valuation could not be done as the third party is in occupation of the property belonging to the corporate debtor.

Heard the learned counsel for the parties. Order Reserved.

SD/-

(Subrata Kumar Dash)
Member (Technical)

March 06, 2023
DS

Sd/-

(Harnam Singh Thakur)
Member (Judicial)